

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:3926  
ANSWERED ON:18.12.2012  
OBJECTIONABLE CONTENTS ON DD  
Nagar Shri Surendra Singh

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government is aware of depiction of vulgarity/objectionable contents in the programmes and advertisements telecast on various Doordarshan(DD) channels;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether his Ministry has requested the Ministry of Home Affairs and the Ministry of Women and Child Development to amend Indian Penal Code and the Indecent Representation of Women(Prohibition) Act, 1986 respectively alongwith other relevant Acts/formulate new code to keep a check on such contents of DD and other channels;
- (d) if so, the details thereof and the response received therefrom and the time by which the said amendments/new code are likely to be implemented; and
- (e) if not, the reasons therefor and the other remedial steps being taken/proposed to be taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION & BROADCASTING (SHRI MANISH TEWARI)

(a) & (b): Prasar Bharati has informed that Doordarshan strictly follows its Broadcasting and Advertisement Code for production and telecast of programmes. As such, no programme containing vulgarity or objectionable content is telecast on Doordarshan.

(c) to (e) : This Ministry has not made any request to the Ministry of Women & Child Development (WCD) or to the Ministry of Home Affairs to amend the existing law or to formulate a new code for the contents telecast on Doordarshan and other channels. The Ministry of Home affairs has informed that at present, there is no proposal with them to amend the Indian Penal Code to keep a check on the vulgarity/objectionable content in the programmes and advertisements telecast on various Doordarshan Channels. However, the Ministry of Women & Child Development has informed that they are considering certain amendments including broadening the scope of law to cover audio visual media and material in electronic form and strengthening penalty provisions in the Indecent Representation of Women (Prohibition) Act, 1986 which has been approved by the Government for introduction of an Amendment Bill in the Parliament.